

(b) the countries with whom India has not been able to sign extradition treaty and the reasons thereof; and

(c) the names of countries with whom the talks to have extradition treaty are in progress ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Canada.

(b) and (c) Conclusion of extradition treaties with the United Kingdom, the Federal Republic of Germany and Turkey are in various stages of negotiations.

Completion of SYL canal project by the scheduled time

*491 SHRI SUBHASH YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the construction work of Sutlej Yamuna Link Canal will be completed by the scheduled time;

(b) if not, the reasons for delay; and

(c) whether Government propose to take any steps for the completion of the project as per schedule and if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b) Construction of some of the work of the Sutlej Yamuna Link Canal Project has not been progressing according to schedule because of circumstances like farmers' agitation, unseasonal rains, staff strike at Junior Engineer level and contractors' performance.

(c) With Government of India providing the necessary funds there is no constraint of resources in expediting the progress. Implementation is being monitored by a high level committee at the Centre to resolve bottlenecks and help in organising the necessary inputs. Some of the con-

tractors whose performance was less than satisfactory have been replaced. Additional allocation of cement has also been made for the project. The Government of Punjab have also constituted a high power committee under the Chief Secretary to expedite completion of the Canal.

Setting up of Andhra Pradesh High Court Bench at Guntur

*492 SHRI V. SOBHANADREESWARA RAO : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is a long standing demand for setting up a Bench of Andhra Pradesh High Court at Guntur; and

(b) if so, the likely date by which Union Government will take decision in this regard ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION AND MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER) : (a) & (b) Representations have been received from time to time demanding establishment of Benches of Andhra Pradesh High Court at Guntur and other places. No proposal has been received from the Government of Andhra Pradesh in this regard. No action is taken by Central Government in the matter unless a proposal has been received from the concerned State Government.

[Translation]

Activities of foreign agencies

*493. DR. PRABHAT KUMAR MISHRA : Will the Minister HOME AFFAIRS be pleased to state :

(a) whether Union Government are aware that certain foreign agencies are working under the name of various organisations in remote areas of the country and their activities are likely to cause class struggle;

(b) the modus operandi of the foreign agencies; and

(c) the steps being taken by Government to check the activities of these foreign agencies ?